

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH

(IB)-449(PB)/2017

IN THE MATTER OF:

American Express Banking Corp. .... APPLICANT / PETITIONER  
Vs  
Shilpi Cable Technologies Limited .... RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.01.2018

Coram:

R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)

S. K. MOHAPATRA  
HON'BLE MEMBER (TECHINCAL)

PRESENTS:

For the APPLICANT

:- Ms. Roopanshi Poruhit, Advocate  
Mr. Harsh Panwar, Advocate

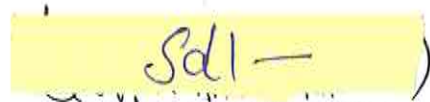
For the RESPONDENT

:- Mr. Abhinav Vashisht, Sr. Advocate  
Mr. Ashish Aggarwal Advocate  
Ms. Sanyogita Jain, Advocate

ORDER

In view of Single Bench sitting in the afternoon session, the matter was not able to be taken up. Hence, the matter is posted for hearing on 7<sup>th</sup> February 2018.

  
(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)

  
R. VARADHARAJAN  
MEMBER (JUDICIAL)